

FORM A
PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF CREDITORS OF DIDWANIA SPINNING MILLS PRIVATE LIMITED

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor Didwania Spinning Mills Private Limited
2.	Date of Incorporation of Corporate Debtor 18/01/2013
3.	Authority under which the Corporate Debtor is Incorporated/Registered Registrar of Companies, Mumbai
4.	Corporate Identification number of Corporate Debtor U17200MH2013PTC239833
5.	Address of the Registered Office and Principal place of Business, if any Room No. 33, 3rd Floor, New Vohra Building, 59 Nakhoda Street, Mumbai - 400003.
6.	Insolvency Commencement Date in respect of the Corporate Debtor Date of Order - 14.10.2019 Date of Receipt of Order - 16.10.2019
7.	Estimated Date of Closure of Insolvency Resolution Process 11.04.2020 (180 days from Insolvency Commencement Date i.e. 14.10.2019)
8.	Name and Registration Number of Insolvency Professional acting as Interim Insolvency Professional. Shrikant Zavar IP No. IBB/PA-001/IP-P00156/2017-18/10325
9.	Address and Email of the Interim Resolution Professional, as registered with the Board. 525, The Summit Business Bay, Behind Gurunanak Petrol Pump, Near Western Express Metro Station, Andheri (East), Mumbai - 400093. E-mail : shrikantzavar1@yahoo.co.in
10.	Address and Email to be used for correspondence with the Interim Resolution Professional D-26/404, Yogi Ashram, Yogi Nagar, Borlwall, West Mumbai - 400091. E-mail : clrp.didwania@gmail.com
11.	Last Date for submission of claim 30.10.2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at : (a) Relevant Forms : Mentioned at Para 4

1. Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of Didwania Spinning Mills Private Limited vide its order no. 493(IB)/MB/G-IV/2018 Dt. 14.10.2019.

2. The creditors of Didwania Spinning Mills Private Limited are hereby called upon to submit their claims with proof on or before 30.10.2019 to the interim resolution professional at the address mentioned against Item No. 10.

3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by registered post or by electronic means.

4. The claims may be submitted in the specified forms in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 : Form B - Operational creditors (Other than Workmen / Employee); Form C - Financial Creditors; Form CA - Deposit Holders; Form D - Workmen / Employee; Form E - Operational Creditor - Representative of Workmen / Employees and Form F - Other Creditors. Copy of the above forms can be downloaded from website of Insolvency & Bankruptcy Board of India (IBBI) at www.ibbi.gov.in.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 18.10.2019
 Place: Mumbai

Sd/-
SHRIKANT MADANLAL ZAWAR
 (Interim Resolution Professional)

